

SCHEDULE II

FORM C

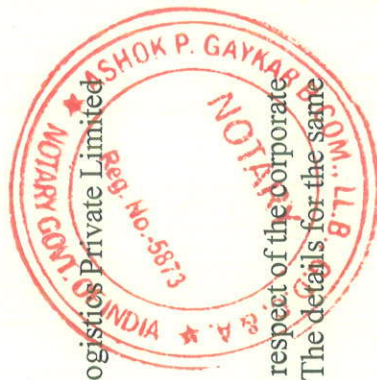
PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

5th November, 2019

To
The Liquidator
Mr. A. Armugam
1/56, Market Road, Devi Stores,
1st Floor, Kelambakkam,
Chennai,
Pincode - 603 103



From
JWC Logistics Park Private Limited
Plot No. 69 & 91, National Highway No. 4,
Village – Palaspe, Taluka – Panvel,
District – Raigad,
Pincode – 410206



Subject: Submission of proof of claim in respect of the liquidation of RL Logistics Private Limited under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

JWC Logistics Park Private Limited, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of RL Logistics Private Limited. The details for the same are set out below:

PARTICULARS	
1.	NAME OF OPERATIONAL CREDITOR JWC LOGISTICS PARK PRIVATE LIMITED
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (If an incorporated body provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual) CORPORATE IDENTIFICATION NO. (CIN): U63090MH2004PTC146624 CERTIFICATE OF INCORPORATION IS ATTACHED HEREWITH
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE PLOT NO. 69 & 91, NATIONAL HIGHWAY NO. 4, VILLAGE – PALASPE, TALUKA – PANVEL, DISTRICT – RAIGAD, PINCODE – 410 206. E-MAIL ID: 1) JIGNESH@JWCLOGIC.COM 2) ACCT6@JWCLOGIC.COM 3) ACCT12@JWCLOGIC.COM
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE) PRINCIPAL : 62,18,225 INTEREST : 24,52,687 TOTAL CLAIM : 86,70,912 (TOTAL CLAIM IS RUPEES EIGHTY SIX LAKHS SEVENTY THOUSAND NINE HUNDRED & TWELVE ONLY)

PARTICULARS	
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS
7.	DETAILS OF HOW AND WHEN DEBT INCURRED
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR
Signature of operational creditor or person authorised to act on his behalf [Enclosed herewith the authority as this is being submitted on behalf of JWC Logistics Park Private Limited]	
	
Name in BLOCK LETTERS : Ms. KRUTI L. JOBANPUTRA	
Position with or in relation to creditor : DIRECTOR	
Address of person signing : CITI POINT, 6 TH FLOOR, PLOT NO. 411, OPPOSITE HERO HONDA SHOWROOM, TELLIGALLI, ANDHERI (E), MUMBAI – 400 069.	

*PAN number, Passport, AADHAAR Card or the identity card issued by the Election Commission of India





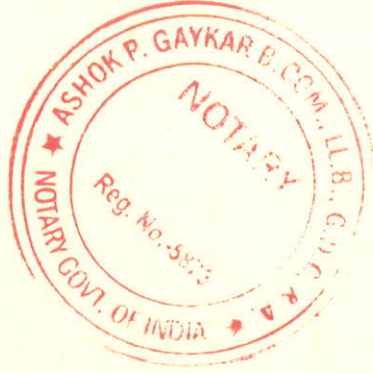
AFFIDAVIT

I, Kruti L Jobanputra, currently residing at Citi Point, 6th Floor, Plot No. 411, Opposite Hero Honda Showroom, Telligalli, Andheri (E), Mumbai – 400 069, hereby declare and state as follows: –

1. RL Logistics Private Limited, the corporate debtor was, at the insolvency commencement date, being the 21st day of October, 2019, actually indebted to me in the sum of Rs. 86,70,712 /- (Rupees Eighty Six Lakhs Seventy Thousand Seven Hundred & Twelve Only)
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - (a) Outstanding Ledger Statement and Ledger copy
 - (b) E-mails of Communication
 - (c) Balance Confirmation as received from RL Logistics Private Limited
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

Solemnly, affirmed at Panvel on day, the day of November, 2019.

Before me,
Notary / Oath Commissioner



[Signature]
Deponent's signature

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para to of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom.

Verified at Panvel on this day of November, 2019.



ATTESTED BY ME

Adv. ASHOK P. GAYKAR
B.COM., LL.B., G.O.C.&A.
NOTARY GOVT. OF INDIA
Reg No. 5873.

[Signature]
Deponent's signature

6 NOV 2019

SCHEDULE

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process
for Corporate Persons) Regulations, 2016)

20.12.2019

To
Mr. ARUMUGAM
1/56, Market Road, Devi Stores
1st Floor, Kelambakkam,
Chennai – 603103

From
M/s. FUMIGATION SERVICES PVT LTD
1, Buddu Street, 3rd Floor,
Chennai – 600 001

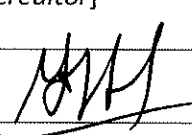
Subject: Submission of proof of claim.

Madam/Sir,

M/s. FUMIGATION SERVICES PVT LTD, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/S. RL LOGISTICS PVT LTD. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	M/s. FUMIGATION SERVICES PVT LTD
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	MANAGING DIRECTOR MR. C. JOHNSON CIN: <u>U74999TN2012PTC088868</u>
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	1, Buddu Street, 3 rd Floor, Chennai – 600 001 <u>fumi@fumi.in</u> <u>Praveen@fumi.in</u> <u>accountschn@fumi.in</u>
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	RS.18,466/-

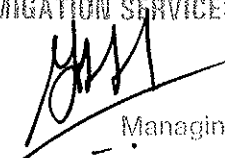
PARTICULARS		
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	---ENCLOSED INVOICES---
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	---NA---
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	SUPPLY OF SERVICES FUMIGATION WORK CARRIED OUT TO VARIOUSEXPORTERS AT THE BEHEST OF M/S. RL LOGISTICS
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	---NA---
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	---NA---
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	M/S. FUMIGATION SERVICES PVT LTD HDFC BANK LIMITED A/C NO:50200018002428 IFSC:HDFC0000166 BRANCH: 2 ND LINE BEACH
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	ENCLOSED STATEMENT OF ACCOUNTS

Signature of operational creditor or person authorised to act on his behalf [Please enclose the authority if this is being submitted on behalf of an operational creditor]	
Name in BLOCK LETTERS	MR. C. JOHNSON 
Position with or in relation to creditor	MANAGING DIRECTOR
Address of person signing	M/s. FUMIGATION SERVICES PVT LTD 1, Buddu Street, 3 rd Floor, Chennai – 600 001

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

For FUMIGATION SERVICES PVT LTD

(7)


Managing Director

DECLARATION

M/s. FUMIGATION SERVICES PVT LTD, currently residing at **1, Buddu Street, 3rd Floor, Chennai – 600 001**, hereby declare and state as follows: -

1. **M/S. RL LOGISTICS PVT LTD**, the corporate debtor was, at the insolvency commencement date, being the 20th day of December 2019, actually indebted to me in the sum of Rs. 18,466
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
 - **Enclosed – Statement of accounts**
 - **Enclosed – Invoice Copies**
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].

Date: **20.12.2019**

Place: **Chennai**

For **FUMIGATION SERVICES PVT LTD**



Managing Director

(Signature of the claimant)

VERIFICATION

M/s. FUMIGATION SERVICES PVT LTD the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 20th day of December, 2019

For **FUMIGATION SERVICES PVT LTD**



Managing Director

(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].

SCHEDULE II**FORM C****PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES***(Under Regulation 17 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)*

Date : 26/11/2019

To

The Liquidator

Mr. A.Arumugam1/56, Market Road, Devi Stores, 1st Floor,

Kelambakkam, Chennai-603103.

From

STS Logistics Services,108, 1st floor, cabreal compound,

Opp. Perishable Shed, Near Sahar Cargo Complex,

Sahar Village, Andheri East, Mumbai-400099.

Subject: Submission of proof of claim in respect of the liquidation of **RL Logistics Private Limited** under the Insolvency and Bankruptcy Code, 2016.

Madam/Sir,

STS Logistics Services hereby submits this proof of claim in respect of the liquidation of **RL Logistics Private Limited**. The details for the same are set out below:

1.	NAME OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION, IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	STS LOGISTICS SERVICES Aadhar Card- 486190917553 PAN Card- ATKPK6062F
2.	ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	108, 1st floor, Cabreal compound, Opp. Perishable Shed, Near Sahar Cargo Comple Sahar Village, Andheri East, Mumbai-400099
3.	TOTAL AMOUNT OF CLAIM, INCLUDING ANY INTEREST, AS AT LIQUIDATION COMMENCEMENT DATE AND DETAILS OF NATURE OF CLAIM	PRINCIPAL : 6236185 INTEREST : 561257 TOTAL CLAIM : 6797442
4.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED	1. Confirmation Letter from RL Logistic Private Limited

		2. Outstanding Payment Report 3. Bounce Cheque attached
5.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OF SUIT OR ARBITRATION PROCEEDINGS	NO
6.	DETAILS OF HOW AND WHEN DEBT INCURRED	Transportation Services
7.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE OPERATIONAL CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NO
8.	DETAILS OF ANY RETENTION OF TITLE IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE DEBT REFERS OR ANY OTHER SECURITY	NO
8A.	WHETHER SECURITY INTEREST RELINQUISHED	NO
9.	DETAILS OF ANY ASSIGNMENT OR TRANSFER OF DEBT IN HIS FAVOUR	No
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE OPERATIONAL CREDITOR'S SHARE OF THE PROCEEDS OF LIQUIDATION CAN BE TRANSFERRED	INDUSIND BANK SAKI NAKA ANDHERI EAST IFSC- INDB0001075 Account No- 255969696969
11.	LIST OUT AND ATTACH THE DOCUMENTS RELIED ON IN SUPPORT OF THE CLAIM.	(i) Confirmation from Debtors (ii) Outstanding Payment Report and STS ledger (iii) Bounce Cheque attached.

Signature of operational creditor or person authorised to act on his behalf (Please enclose the authority if this is being submitted on behalf of the operational creditor)	
	
Name in BLOCK LETTERS- SARFARAJ KHAN	
Position with or in relation to creditor- PROPRIETOR	
Address of person signing - 108, 1st floor, cabreal compound, Opp. Perishable Shed, Near Sahar Cargo Complex, Sahar Village, Andheri East, Mumbai-400099	

*PAN, Passport, AADHAAR Card or the identity card issued by the Election Commission of India.

AFFIDAVIT

I, STS Logistics Services, currently residing at, 108, 1st floor, cabreal compound, Opp. Perishable Shed, Near Sahar Cargo Complex, Sahar Village, Andheri East, Mumbai-400099 do solemnly affirm and state as follows:

1. The above-named corporate debtor was, at liquidation commencement date, that is, the 21st day of October, 2019 and still is, justly and truly indebted to me, in the sum of Rs. 6797442/- for Transportation Services.
2. In respect of my claim of the said sum or any part thereof, I have relied on and the documents specified below:
 - Confirmation from Debtors.
 - Outstanding Payment Report and STS ledger.
 - Bounce Cheque attached.
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief.
4. In respect of the said sum or any part thereof, I have not, nor have my partners or any of them, nor has any person, by my/our order, to my/our knowledge or belief, for my/ our use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the operational creditor which may be set-off against the claim.]

Solemnly, affirmed at Mumbai on 26th day, November of 2019.

Before me,

Notary / Oath Commissioner

For STS LOGISTICS SERVICES


Deponent's signature
Proprietor

VERIFICATION

I, the Deponent hereinabove, do hereby verify and affirm that the contents of para__to__ of this affidavit are true and correct to my knowledge and belief. Nothing is false and nothing material has been concealed therefrom. Verified at Mumbai on this 26th day of November, 2019.

For STS LOGISTICS SERVICES


Deponent's signature
Proprietor

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[03/03/2020]

To

The Interim Resolution Professional / Resolution Professional

[A. Arumugam]

[1/56, Market Road, Devi Stores 1st Floor, Kelambakkam, Chennai- 631013]

From

[M/s Aman Creations,

Rep by its Proprietrix Smt. Ameeta Ranjan

Having office at Suit No 332, 6th Floor,

Fountain Plaza, 115 Pantheon Road

Egmore 600 008.]

Subject: Submission of proof of claim.

Sir,

M/s Aman Creations, Rep by its Proprietrix Smt. Ameeta Ranjan, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s R.L. Logistics Pvt Ltd. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	M/s Aman Creations, Rep by its Proprietrix Smt. Ameeta Ranjan
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	-NIL- (PROPRIETORSHIP CONCERN ONLY)
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	Suit No 332, 6 th Floor, Fountain Plaza, 115 Pantheon Road, Egmore 600 008.
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	Rs. 3,65,673/- [ENCLOSED STATEMENT WHICH IS EXCLUDING A SUM OF Rs. 2,40,000/- which has been deducted from rental advance.]

PARTICULARS	
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS
7.	DETAILS OF HOW AND WHEN DEBT INCURRED
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM
9.	DETAILS OF: a. any security held, the value of security and its date, or b. any retention of title arrangement in respect of goods or properties to which the claim refers
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR
Signature of operational creditor	
Name in BLOCK LETTERS	
Position with or in relation to creditor	
Address of person signing	

COPY OF RENTAL AGREEMENT ENCLOSED

-NIL-

NON PAYMENT OF RENT BY THE TENANT (STATEMENT ENCLOSED)

-NIL-

-NIL-

-NIL-

ACCOUNT No: 12730200000142
M/S BANK OF BARODA, EGMORE BRANCH, CHENNAI.

COPY OF RENTAL AGREEMENT ENCLOSED

Mrs. AMEETA RANJAN

Proprietrix of M/s Aman Creations

Suit No 332, 6th Floor, Fountain Plaza,
115 Pantheon Road, Egmore 600 008.

*ENCLOSED COPY OF AADHAR CARD AND PAN CARD OF OPERATIONAL CREDITOR

WORKING SHEET FOR AMAN CREATIONS

M/S. R. L. LOGISTICS P. LTD.,

LAST RENT RECEIVED ON 09/08/2018 = RS. 1,00,000/-

(FOR THE MONTH OF MARCH 2018

& APRIL 2018 RENT)

RENT TO BE RECEIVED FROM

APRIL 2018 TO JANUARY 2019 = RS. 5,65,673/-

LESS : ADVANCE RECEIVED = RS. 2,40,000/-

BALANCE AMOUNT TO BE RECEIVED = RS. 3,65,673/-

To. Aman Creations

Aman
Proprietor

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

Date:13/06/2019

To
Mr.Arumugam,
The Interim Resolution Professional / Resolution Professional
[Name of the Insolvency Resolution Professional / Resolution Professional]
[Address as set out in public announcement]

From
Ennore Cargo Container Terminal Pvt. Ltd.,
No.144, Kondakarai Village, S.R.Palayam,
Chennai 600120.

Subject: Submission of proof of claim.

Madam/Sir,

We, **Ennore Cargo Container Terminal Pvt. Ltd.**, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of **RL Logistics Private Limited**. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	ENNORE CARGO CONTAINER TERMINAL PVT. LTD.,
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (If an incorporated body provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	U63021TN2004 PTC054967
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	144, KONDAKARAI VILLAGE, S.R.PALAYAM, CHENNAI 600120. EMAIL : RAVIKUMAR.KRISH@ECCT.CO.IN
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	RS. 5,29,632.62 + 18% INTEREST RS.95,333.87 TOTAL = RS.6,24,966.49

PARTICULARS		
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	1. OUTSTANDING STATEMENT 2. LEDGER ACCOUNT 3. BILL COPIES
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	DISHONOURED CHEQUE LEAF FOR RS.529632.62 WITH RETURN MEMO IS IN HAND.
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	CUSTODIAN SERVICES RENDERED FOR THE IMPORTED GOODS OF THE DEBTOR.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	ENNORE CARGO CONTAINER TERMINAL PVT. LTD., C.A/c.424010200009690 AXIS BANK LTD., GEORGE TOWN CHENNAI MAIN. IFSC : UTIB0000424
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	1. OUTSTANDING STATEMENT 2. LEDGER ACCOUNT 3. BILL COPIES 4. DISHONOURED CHEQUE 5. RETURN MEMO
Signature of operational creditor or person authorised to act on his behalf <i>[Please enclose the authority if this is being submitted on behalf of an operational creditor]</i>		
Name in BLOCK LETTERS : K.RAVIKUMAR		
Position with or in relation to creditor : FINANCE CONTROLLER		
Address of person signing : NO.144, KONDAKARAI VILLAGE, S.R.PALAYAM, CHENNAI 600120. MOBILE : 9840359241.		

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

FORM 1A,



CERTIFICATE OF INCORPORATION

CIN..... U63021TN2004PTC054967

I hereby certify that..... Ennore Cargo Container *****

Terminal Private Limited *****

is this day incorporated under the Companies Act 1956 (No.1 of 1956) and that the Company is Limited.

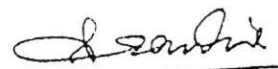
Given under my hand at..... CHENNAI

this..... TWENTIETH
TWENTY NINTH..... day of..... DECEMBER
AGRAHAYANA

Two thousand..... FOUR.....
One thousand nine hundred and..... TWENTY SIX (Saka)



Asst.


(VASANTHA KUMAR AIL)

Registrar of Companies
TAMIL NADU

DECLARATION

I, K.Ravikumar, Finance Controller, Ennore Cargo Container Terminal Pvt. Ltd., addressed at No.144, Kondakarai Village, S.R.Palayam, Chennai 600120 do hereby declare and state as follows: -

1. RL Logistics Private Limited, the corporate debtor was, at the insolvency commencement date, being theday of.....20....., actually indebted to me in the sum of Rs. 6,24,966.49

2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:

- A) OUTSTANDING STATEMENT
- B) LEDGER ACCOUNT
- C) BILL COPIES
- D) DISHONoured CHEQUE
- E) RETURN MEMO

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:

[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].

Date: 14.6.19

Place: CHENNAI 120

Ennore Cargo Container Terminal Pvt. Ltd.

K. Ravikumar
(Signature of the claimant)

VERIFICATION

I, K.Ravikumar, Finance Controller, Ennore Cargo Container Terminal Pvt. Ltd. the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Chennai on this 14th day of June, 2019

Ennore Cargo Container Terminal Pvt. Ltd.

K. Ravikumar
(Signature of the claimant)
Authorized Signatory

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].



SCHEDULE

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

Date.31-08-2019

To

The Interim Resolution Professional / Resolution Professional

Mr.ARUMUGAM

Reg .No. IBBI / IPA / 003 / N-00094 / 2017-18 / 10936,
No 1/56, Market Road, Kelambakkam, Chennai 603 103.
Mobile No :8015240147
Mail ID:arumuru2008@gmail.com

Public Announcement Date :04/03/2019

From

Continental Warehousing Corporation (Nhava Seva) Limited,
No.114, Nallur village, Thiruvallur High Road, Attanthangal,
Redhills, Chennai-600052

Subject: Submission of proof of claim.

Madam/Sir,

Continental Warehousing Corporation (Nhava Seva) Limited, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of RL Logistics Private Limited . The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	CONTINENTALWAREHOUSING CORPORATION (NHAVA SEVA) LIMITED
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	U63090MH1997PLC108197
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	NO.114, NALLUR VILLAGE, THIRUVALLUR HIGH ROAD, REDHILLS, CHENNAI-600052, MAIL ID: MSAYEERAMAN@CWCNSL.COM
4.	TOTAL AMOUNT OF CLAIM	RS.13,49,885/- (AMOUNT IN WORDS (THIRTEEN LAKHS FORTY NINE THOUSAND EIGHT HUNDRED EIGHTY FIVE

	(INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	ONLY)
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	INVOICENO:RIBX18080006 AMTOUNT RS21,41,089/- DATED 09/08/2018. RECEIVED ADHOC PAYMENT RS.7,91,204/- BALANCE PENDING RS13,41,089/-
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	NIL
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	IMPORT LADEN CONTIANER FROM PORT TO OUR CFS, AFTER INSPECTION CARGO, STORED UNDER SECTION BONDING, AND IMPORT EMPTY CONTAINER MOVED TO EMPTY PLOT. AFTER BONDING CARGO WAS EX-BONDED UNDER BONDING .CARGO AGAIN MOVED TO RE-EXPORT AND STUFFED IN CONTAINERS AND MOVED TO PORT
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	NIL
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	NIL
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	RBL A/C NO:409000773541 IFSC CODE:RATN0000180 NUNGAMBAKKAM BRANCH IMSC NO: 600176003
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	1)INVOICE COPY ATTACHED 2)MAIL CORRESPONDENCE FOR ASKING PAYMENT ATTACHED. 3) PARTY RESPONSE FOR RELEASING PAYMENT 4) EMAIL CORRESPONDENCE FOR ASKING TO MOVE CONTAINER TO CFS ATTACHED, 5) COPY OF PDC CHEQUE S
Name in M. SAYEERAMAN		
Position with or in relation to creditor Business Head		
No.14, Ramabharathi street, krishnapuram, ambattur, Chennai-600053		

*PAN Number:APEPS9301K (attached)
AADHAAR Card Number:234838716000(attached)

DECLARATION

I, Mr.M.Sayeeraman, As Business Head of Continental Warehousing Corporation NS Ltd, currently residing at No.14, Ramabharathi street, krishnapuram, ambattur, Chennai-600053, hereby declare and state as follows: -

1. RL Logistics Pvt Ltd, the corporate debtor was, at the insolvency commencement date, being the 04 day of March-2019, actually indebted to me in the sum of Rs.13,49,885/- (Thirtyeen Lakhs Fourty Nine Thousand Eight Hundred Eight Five)

2 In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: Documents Attached

3.The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.

4.In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: NIL

Date:31/08/2019

Place:Chennai

(Signature of the claimant)

VERIFICATION

I, [Name] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at ... on this day of, 20...

(Signature of the claimant)

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].